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SLP(C)No. 20602 OF 2002

ITEM No.1A

(For Judgment)

Court No. 4

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.20602/2002

RAFIQUE BIBI (D) BY LRS.

Petitioner (s)

VERSUS

SAYED WALIUDDIN (D) BY LRS. & ORS.

Respondent (s)

(HEARD BY HON'BLE R.C. LAHOTI AND ASHOK BHAN, JJ.)

Date : 28/08/2003 This Petition was called on for pronouncement
of judgment today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner (s)Mr. O.P. Sharma, Sr.Adv.
Mr. R.C. Gubrele,Adv.

Mr. K.R.Gupta, Ms.Nanita Sharma, Advs.
Mr. Vivek Sharma, Mr.Abhishek Atrey, Advs.

For Respondent (s)Ms. Anjali Doshi, Adv.
Ms. Ruchi Kohli, Adv.
Mr. Sushil Kr.Jain, Adv.
Mr. R.C. Kohli,Adv.

The Court made the following O R D E R

Hon'ble Mr.Justice R.C. Lahoti pronounced the judgment of the Court.

The application for declaring the petitioner as major is allowed.

Leave granted.

The appeal is dismissed, in terms of the judgment, with costs throughout.

(N. Annapurna)
Court Master

(Radha R. Bhatia)
Court Master

Signed judgment is placed on the file. REPORTABLE.